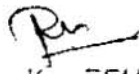


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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 16 May, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6225 (F.No.197/35/85-IT(AI)): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sundaram Charities" for the purpose of the said section for the period covered by the assessment years 1986-87 to 1988-89.

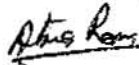

(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
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17CC
Copy to:-

1. The Secretary, Sundaram Charities, 180, Mount Road, Madras-6.
2. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with ref. to his letter C.No.1128-III(5)/80, dated 7.2.85.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aivan-e-Ghulib, Mata Sundri Lane, New Delhi (5 copies).
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(R. K. TEWARI)
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